

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 93/MP/2019

Subject : Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 for resolution of disputes regarding payment of transmission charges for the Gadarwara ATS.

Petitioner : NTPC Limited

Respondents : Powergrid Warora Transmission Ltd. and Others

Date of Hearing : 30.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Swapna Seshadri, Advocate, NTPC
Shri Shyam Kumar, NTPC
Shri A.S. Pandey, NTPC
Shri Parimal Piyush, NTPC
Shri K.K. Jain, PGCIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed *inter-alia* for seeking approval of the segregation of assets exclusively for the use of Gadarwara STPS from the remaining assets of system strengthening/ common use of the network as proposed by the Petitioner and to set aside the bills dated 13.8.2018 onwards raised by Powergrid Warora Transmission Ltd. (PWTL) on the Petitioner for the Associated Transmission System of Gadarwara after deemed CoD of the Gadarwara-Warora 765 kV D/c lines. Learned counsel requested the Commission to issue notice to the Respondents.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.
3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not served already. The Respondents were directed to file their replies by 20.6.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 4.7.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.
4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**